

**Central Administrative Tribunal
Principal Bench, New Delhi**

TA No. 06/2014

This the 8th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakay, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member(A)**

1. Laiq Ahmad
S/o Shri Sageer Ahmed,
R/o 52, Kishan Kunj Extension,
Laxmi Nagar,
Delhi-110092.
2. Raju Kori,
S/o Shri B, Prasad
R/O H-30 Sector IX
Vijay Nagar, Ghaziabad,
UP. Applicants

(By Advocate: Ms. Pratima Gupta)

Versus

1. Central Bureau of Investigation,
Through Director,
5-B, CBI Building,
Lodhi Road,
New Delhi-110003
2. State of UP
Through Inspector General of Police (Estb.)
Lucknow,
UP. Respondents

(By Advocate: Dr.Ch. Shamsuddin Khan)

ORDER (ORAL)

By Hon'ble Justice B.P. Katakey, Member (J):

Learned counsel appearing for the applicants has submitted that the applicants may be allowed to withdraw the TA with liberty to approach the appropriate forum if any subsequent cause of action arises.

2. Learned counsel for the respondents has no objection.

3. In view of the above, the TA is dismissed as withdrawn with liberty as prayed for.

(K.N. Shrivastava)
Member (A)

(Justice B.P. Katakey)
Member (J)

Bhupen/